

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). OF 2025  
(@ Diary No. 799 of 2025)

SUDIP DUTTA @ SUDIP BIJOY DUTTA

Appellant(s)

VERSUS

PRASHANT JAIN

Respondent(s)

O R D E R

1. Delay condoned.
2. Heard Mr. Arvind Nayar, learned senior counsel appearing for the appellant. Having considered the facts and circumstances of the case, we are of the opinion that the National Company Law Appellate Tribunal has not committed any error in law or fact.
3. The Civil Appeal is accordingly dismissed.
4. Pending application(s), if any, shall stand disposed of.

.....J.  
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.  
[ATUL S. CHANDURKAR]

NEW DELHI;  
AUGUST 04, 2025

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 799/2025

[Arising out of impugned final judgment and order dated 06-11-2024 in CAAT(I) No. 1494/2024 passed by the National Company Law Appellate Tribunal]

SUDIP DUTTA @ SUDIP BIJOY DUTTA

Petitioner(s)

VERSUS

PRASHANT JAIN

Respondent(s)

IA No. 160730/2025 - CONDONATION OF DELAY IN FILING APPEAL

IA No. 160734/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 160732/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 160728/2025 - STAY APPLICATION

Date : 04-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKARFor Petitioner(s) :Mr. Arvind Nayar, Sr. Adv.  
Mr. Anando Mukherjee, AOR  
Mr. Shwetank Singh, Adv.  
Mr. Akshay Joshi, Adv.  
Mr. Anam Siddiqui, Adv.  
Ms. Sanjukta Kaushik, Adv.  
Ms. Diksha Dadu, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. The Civil Appeal is dismissed in terms of the Signed Order.
3. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)  
COURT MASTER (SH)(NIDHI WASON)  
COURT MASTER (NSH)

(Signed Order is placed on the file)